

State Vs. Hapreet Singh

FIR No: 143/2013

Under Section: 364A/342/323/120B/34 IPC

PS: Rajinder Nagar

07.07.2020

Through video conferencing

This is fresh application for extension of interim bail filed on behalf of the applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.
Sh. K. Singhal, Ld. Counsel for the applicant.

Ld. Counsel for applicant seeks extension of interim bail, granted to the applicant vide order dated 18.05.2020 by Ld. ASJ and further extended vide order dated 09.06.2020. The said interim bail is expiring on 14.07.2020. Ld. Counsel for applicant has sought extension of interim bail for a period of 2 more months on the ground that wife and son of the applicant has been detected as Corona positive on 22.06.2020. It is further submitted that wife of accused is hyper-obese, therefore, presence of accused is required for her medical treatment. Ld. Counsel for accused has further submitted that he is also ready for final arguments in the instant case through video conferencing.

Ld. APP for State has opposed extension of interim bail. He further submits that the matter is quite grave in nature and the evidence and record of the instant case is quite voluminous and, therefore, final arguments cannot be addressed through video conferencing. It is further argued by Ld. APP that the final arguments shall address physically once the normal functioning of the

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court resumes. Parties (whether State or defence) cannot be compelled to address final arguments through VC, more so, when the record is voluminous.

Accused has already been enlarged on interim bail for a period of about two months (55 days) for taking care of his wife. Therefore, the same cannot be extended for an indefinite period as the disease of obesity (of wife of accused) is a lifestyle disease. The plea i.e. wife and son of accused being found Corona positive, does not disclose good grounds to be entertained as the Corona infection was detected on 22.06.2020 and, therefore, normal period of recovery would be well over by 14.07.2020. The accused cannot be permitted to seek repeated extension of his interim bail under the grab of illness of his wife, more so, when the allegations against the accused are quite serious in nature.

In view of the above, I am not inclined to extend the interim bail of applicant/accused Hapreet Singh. The application stands disposed off accordingly. He shall surrender before the concerned Jail Authorities on expiry of the interim bail period.

Copy of this order be sent to concerned Jail Superintendent as well as IO for information.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
07.07.2020

State Vs. Ajender Pratap Singh

FIR No: 215/2014

Under Section: 395/120B IPC

PS: Lahori Gate

07.07.2020

Through video conferencing

This is fresh application for extension of interim bail filed on behalf of the applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Subhash Chauhan, Ld. Counsel for the applicant.

After arguing for some time, Ld. Counsel seeks liberty to withdraw the present application. Accordingly the present application is dismissed as withdrawn.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
07.07.2020

State Vs. Afzal Ali

FIR No: 216/14

Under Section: 419/468/420/471/370/306/120B IPC

PS: Hauz Qazi

07.07.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. M.A. Qureshi, Ld. Counsel for the applicant.

IO has already reported that there is no previous involvement of the accused. Medical documents of wife of accused could not be verified due to paucity of time.

As per report received from concerned Jail Superintendent, the accused is in judicial custody since 19.09.2014 and his conduct at jail is satisfactory.

Accused fulfills the criteria as laid down by High Powered Committee vide minutes dated 18.05.2020 and 28.03.2020. In these circumstances, accused Afzal Ali is admitted on interim bail for a period of 45 days on furnishing PB in the sum of Rs. 20,000/- to the satisfaction of concerned Jail Superintendent. Accused shall surrender on the expiry of period of 45 days.

Copy of the order be sent to concerned Jail Superintendent for information and compliance.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
07.07.2020

State Vs. Farman @ Rupesh

FIR No: 84/19

Under Section: 307/323/34 IPC r/w Section 25/27 Arms Act

PS: Prasad Nagar

07.07.2020

Through video conferencing

This is fresh application for grant of regular bail filed on behalf of the applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Deepak Ghai, Ld. Counsel for the applicant.

After arguing for some time, Ld. Counsel seeks liberty to withdraw the application. Accordingly the present application is dismissed as withdrawn.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
07.07.2020

State Vs. Shallu

FIR No: 77/2019

Under Section: 302/307/120B IPC & 27/54/59 Arms Act

PS: I.P. Estate

07.07.2020

Through video conferencing

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Rahul Malik, Ld. Counsel for the applicant.

Ld. Counsel for applicant submits that the applicant could not surrender earlier due to some miscommunication by Jail Authorities. It is further submitted that the accused shall surrender tomorrow before the Jail Authorities and shall intimate this court accordingly.

The concerned Jail Authorities shall accordingly admit the accused in jail, if she surrenders in light of submission of her counsel and, shall send a compliance report to this court accordingly.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
07.07.2020

Through Video Conferencing

Matter has been reheard on request of Sh. Rahul Malik, Ld. Counsel for the applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.

Sh. Rahul Malik, Ld. Counsel for the applicant.

It is submitted by Ld. Counsel that accused is not required to surrender as her interim bail has already been extended in terms of directions dated 15.06.2020 of Hon'ble High Court in **W.P.(C) 3037/2020, Court on its own motion Vs. State & ors.** The reliance by Ld. Counsel on the said judgment is misconceived as vide said judgment, the interim order which were subsisting as on 16.03.2020 were extended by Hon'ble High Court by a common order. Admittedly, the applicant in the present case has been granted interim bail vide order dated 29.04.2020. Therefore, she is not covered under the directions dated 15.06.2020 passed in the said case. Accused is also not covered under the directions dated 22.06.2020 of Hon'ble High Court in **W.P. (C) 3080/2020, Court on its own motion Vs. Govt. of NCT of Delhi & anr** as the accused was not granted bail under the guidelines of High Powered Committee but on a specific ground of illness of her daughter

In these circumstances and since accused does not want to surrender in terms of order dated 29.04.2020, therefore, I constrained to issue NBW against the accused and notice to her surety. **Accordingly, issue NBW against the accused and notice to her surety through concerned IO for next date of hearing.**

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Since the hearing is being conducted through VC by me from my residence, therefore, the warrants to accused and notice to her surety shall be signed by Ahlmad and the copy of this order (digitally signed) shall also be sent to the IO along with process for compliance.

Put up for further hearing on 22.07.2020.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
07.07.2020

State Vs. Arman Waris
FIR No: 65/18
Under Section: 307 IPC
PS: Chandni Chowks

07.07.2020

Through video conferencing

This is fresh application for grant of regular bail filed on behalf of the applicant.

Present: Sh. Alok Saxena, Ld. APP for the State.
Sh. Anil Kumar, Ld. Counsel for the applicant.

After arguing for some time, Ld. Counsel seeks liberty to withdraw the present application with liberty to file interim bail application under the guidelines of High Powered Committee.

Accordingly, the present application is disposed off as withdrawn.

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(Anuj Agrawal)
ASJ-03, Central District
Tis Hazari Courts, Delhi
07.07.2020